

**CENTRAL ADMINISTRATIVE TRIBUNAL
JAMMU BENCH, JAMMU**

Hearing through video conferencing

T.A. No. 62/1193/2021

This the 15th day of April, 2021

**HON'BLE MR. RAKESH SAGAR JAIN, MEMBER (J)
HON'BLE MR. ANAND MATHUR, MEMBER (A)**

Niyaz Ahmad Reshi, Aged 47 years, S/o Ali Mohammad Reshi, R/o Batapora, Safapora, District-Ganderbal.

.....Applicant

(Advocate:- Mr. T.A. Lone-**Not Present**)

Versus

1. State of J&K through Commissioner/Secretary to Govt. Education Department, Civil Secretariat, Srinagar/Jammu and 5 ors.Respondents

(Advocate: Mr. Amit Gupta, learned A.A.G.)

**O R D E R
[O R A L]**

(Delivered by Hon'ble Mr. Rakesh Sagar Jain, Member-J)

Despite sending the link to the learned counsel for the applicant for joining the video conference and the case being listed in the regular cause list, nobody has joined the video conference on behalf of the applicant.

2. On the last dates also i.e., 17.03.2021 and 05.04.2021, nobody had joined the video conference on behalf of the applicant. It seems that the applicant has lost interest in pursuing the matter. Accordingly, the T.A. is dismissed due to non appearance of applicant.

**(ANAND MATHUR)
MEMBER (A)**

Arun

**(RAKESH SAGAR JAIN)
MEMBER (J)**